

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A": NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No. 2308/Del/2019  
Asstt. Year : 2015-16

Shweta Gupta, KG-108, 2 <sup>nd</sup> Floor, Kavi Nagar, Ghaziabad Uttar Pradesh PAN ADYPG8020H	Vs.	ACIT Circle-02 Ghaziabad
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri M Baranwal , Sr. DR
Date of Hearing	30.03.2021
Date of pronouncement	30.03.2021

**ORDER**

**PER G.S. PANNU, VP**

This appeal filed by the assessee is directed against the order dated 26.12.2018 passed by the Ld. CIT (A) -Ghaziabad relating to assessment year 2015-16.

2. The Ld. Counsel for the assessee, vide e mail dated 11<sup>th</sup> March, 2021 has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.
3. Learned Sr. DR has no objection for withdrawal of the appeal.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing  
itself i.e. on 30<sup>th</sup> March, 2021.**

sd/-

**(KUL BHARAT)  
JUDICIAL MEMBER**

sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

Dated: 30/03/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)

5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi